

(76)

Central Administrative Tribunal, Principal Bench

C.P. No. 397/99 In
Original Application No. 333 of 1999

New Delhi, this the 1st day of June, 2000

Hon'ble Mr. S. R. Adige, Vice Chairman(A)
Hon'ble Mr. Kuldip Singh, Member (J)

Dori Lal
S/o Shri Lala Ram
R/o E-1672, Jahangir Puri,
Delhi.

- Applicant

(By Advocate - Shri S.K. Gupta)

Versus

1. Shri Omesh Sehgal
Chief Secretary,
Govt. of NCT of Delhi,
5, Sham Nath Marg,
Delhi.

2. Shri A.K. Singh
Commandant General,
Home Guards & Civil Defence,
CIT Building, Raja Garden,
New Delhi.

3. I.S. Sandhu
Commandant, Home Guards (Delhi),
CIT Building, Raja Garden,
New Delhi.

- Respondents

(By Advocate - Shri Rajinder Pandita)

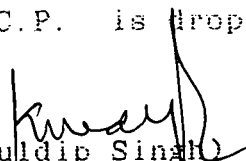
O R D E R (ORAL)

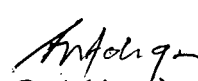
By Hon'ble Mr. S.R. Adige, Vice Chairman(A)

1. Heard both sides.

2. In the light of the fact that pursuant to the orders of the Tribunal as well as that of Delhi High Court, respondents have published a Scheme. Shri Gupta very fairly states that C.P. does not survive and he seeks liberty to challenge the same, if so advised.

3. Giving liberty to applicant as aforesaid, the C.P. is dropped. Notices discharged.


(Kuldip Singh)
Member(J)


(S.R. Adige)
Vice Chairman(A)

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